

Amendment of Copy Right Act

1584. SHRI ARVIND NETAM: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether Government propose to amend the Copyright Act to remove the loopholes therein; and

(b) if so, the details thereof?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI ARJUN SINGH): (a) and (b) Keeping in view the suggestions received from various groups, the Government propose to amend the Copyright Act, 1957 to make it more comprehensive and effective. However, the proposal is in a preliminary stage.

Proposal to set up Medical Institute at Patna

1585. SHRI SURYA NARAYAN YADAV: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the Union Government propose to set up an institute at Patna in Bihar State on the lines of All India Institute of Medical Sciences:

(b) if so, the amount of Central assistance proposed to be given to the institute; and

(c) the details of the steps taken by the Union Government so far and by when the institute is likely to start functioning?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI-MATI D. K. THARADEVI SID-DHARTHA): (a) No, Sir.

(b) Does not arise.

(c) Does not arise.

[English]

Pension to Journalists

1586. PROF. SAVITHRI LAKSHMANAN: Will the Minister of LABOUR be pleased to state:

(a) whether the Government have taken any steps to ensure pension to the journalists; and

(b) if so, the details thereof and if not, the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI PABAN SINGH GHATOWAR): (a) and (b) The question of providing a pension scheme, inter-alia, for the working journalists in the wider framework of the Employees' Provident Fund has been considered by the Central Board of Trustees, Employees' Provident Fund and they have made certain recommendations. The recommendations of the Board are presently under consideration of the Government.

Setting up of Sports Institutions and Provision of Play Grounds in Rural Areas

1587. SHRI ANAND RATNA MAURYA: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Government propose to establish sports institutions and construct play grounds in rural areas of the country;

(b) if so, the details thereof;

(c) whether there is any proposal for rural areas of Varanasi district also;

(d) the details of the work proposed to be undertaken in the rural areas of Varanasi; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF YOUTH AFFAIRS & SPORTS AND THE DEPARTMENT OF WOMEN &

CHILD DEVELOPMENT (KUMARI MAMATA BANERJEE):

(a) There is no such proposal at present. However, Government of India has a Scheme under which one time grant upto Rs. 1.00 lakh is provided to State Government for creation of sports facilities in Secondary/Senior Secondary Schools located in rural areas.

(b) Question does not arise.

(c) No, Sir.

(d) Question does not arise.

(e) There is no proposal to set-up any sports institution. Government provides grant for purchase of sports equipment and development of playgrounds but does not directly undertake these activities.

Starvation Deaths in Orissa

1588. **SHRI RABI RAY:** Will the Minister of WELFARE be pleased to state:

(a) whether the attention of Government has been drawn to the findings of judicial inquiry, ordered by the Orissa High Court, to the effect that five people belonging to the Scheduled Tribes of Kalahandi district of Orissa died of starvation;

(b) if so, the details thereof; and

(c) the steps taken by the Government to avoid recurrence in future?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI): (a) and (b) The State Government of Orissa has reported that the one man Commission appointed by Orissa High Court to enquire into the allegations of starvation deaths in Kalahandi and Bolangir Districts arising out of Public Interest Litigation in OJC No. 3517/88/525/89 has submitted its report to the High Court. However, the decision of the Orissa High Court in the above two cases is awaited, after which the

State Government will take appropriate action.

(c) The State Government has reported that it is prepared to meet any situation in Kalahandi district. Developmental activities by the different Departments of Government have already been taken up.

During the last three years funds have been provided as follows:

(i) Rs. 5.07 crores out of relief fund for labour intensive works, sinking of tubewells and feeding programmes.

(ii) Rs. 310.05 lakhs out of Special Central Assistance for ITDA/MICRO/MADA/Cluster Projects for infrastructure/Income Generating Schemes for SCs and STs.

(iii) Rs. 37.75 lakhs under prevention of shifting cultivation.

Besides, in eight Blocks of Kalahandi District, during the period October 1988 to September 1990 the following assistance was provided:

(i) Rs. 165.61 lakhs for feeding of old, indigent, infirm and destitute persons and children within the age group of six years.

(ii) Rs. 27.17 lakhs for health care services under "Area Development Project for Poverty Termination (ADAPT)".

[Translation]

Opening of Navodaya Vidyalayas During 1991

1589. **DR. MAHADEEPAK SINGH SHAKYA:** Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether some Navodaya Vidyalayas have been set up during 1991 and if so, the details thereof; and